## GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

## LOK SABHA UNSTARRED QUESTION NO-1956 ANSWERED ON 22<sup>nd</sup> SEPTEMBER, 2020

# REGISTRATION OF NEW VEHICLES 1956. SHRI SUMEDHANAND SARASWATI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्रालय

be pleased to state:

- (a) whether the Government is aware of reports in some States that the vehicles are not being registered in spite of having valid approval;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the corrective steps taken by the Government to avoid such inconvenience to the new vehicle buyers?

### ANSWER

#### THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT

#### AND HIGHWAYS

[GEN. (Dr) VIJAY KUMAR SINGH (RETD.)]

(a) to (c) It was brought to the notice of this Ministry that in some

States, vehicle owners are facing problem for registration in spite of

vehicles having valid Type Approval Certificates issued by a Testing Agency prescribed under the Central Motor Vehicles Rules 1989 and the vehicle is subjected to physical inspection by State Transport Authority before an advisory is issued for their registration in the State. Ministry has issued advisories to all States/UT's dated 4th May, 2017 and further on 10th February, 2020 intimating that the VAHAN system provides a mechanism for the inventory of vehicles being uploaded by the vehicle manufacturers against valid type approval certificates and that unless there are reasons for disputing the specifications supplied, the pre-inspection of a model of vehicle already type approved should not be resorted to as it leads to unnecessary delay and harassment and further requesting to implement the system of registration of vehicles based on production of Type Approval Certificate and FORM 22.

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